

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-950(PB)/2020

IN THE MATTER OF:

State Bank of India

v.

Farah Khan

.... Applicant/petitioner

.... Respondent

Order under Section 95 of Insolvency & Bankruptcy Code

Order delivered on 24.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Abhishek Anand & Mr. Sumit Bindal, Advs.

ORDER

At request, list the matter for hearing on **29.09.2020**.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

dn
—sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)